

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/08/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/263/ (IB)/2017

NAME OF THE PETITIONER(S) : RAMESH ASSOCIATES PVT LTD

NAME OF THE RESPONDENT(S) : SABARI INN PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

S. RAMESH

Counsel for Respondent

[Signature]
11/8/17

R. VELU

IRP

[Signature]
11/8/17

ORDER

The Counsel for Corporate debtor present. IRP in person present and submitted that the Corporate debtor is not cooperating. However, the counsel appearing on behalf of the Corporate debtor has undertaken that the Corporate debtor is ready to extend all the cooperation^{sh}. In view of it, the IRP is directed to proceed with the matter and to make compliance of the provisions of I & B Code 2016 and report to this Bench on next date of hearing. Put up on 28.08.2017

[Signature]

**(S. Vijayaraghavan)
Member (Technical)**
HV

[Signature]
**(Ch. Md. Sharief Tariq)
Member (Judicial)**